

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No/259/91
T.A. No.

DATE OF DECISION 17/6/93

Narshingbhai K. Leuwa

Petitioner

Mr. K. K. Shah

Advocate for the Petitioner(s)

Versus

Union of India & ors.

Respondent

Mr. N. S. Shevde

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt

: Judicial Member

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

...2...

Shri Narshinghbhai Karsanbhai Leuwa,
643/90, Om nagar Society,
Asarwa,
Ahmedabad-380 016

....Applicant

Advocate

Mr.K.K.Shah

versus

1. Union of India, Notice to be
served through General
Manager, Western Railway,
Churchgate, Bombay.

2. D.R.M.(E), Western Railway, Baroda
Division, Pratapnagar,
Baroda.

3. D.M.E., Baroda.

...Respondents

Advocate

Mr.N.S.Shevde

ORAL ORDER

O.A./259/91

Date : 17/6/1993

Per : Hon'ble Shri R.C.Bhatt,
Member(J) -

Heard the learned advocates. Learned
advocate Mr.K.K.Shah for the applicant submits that
as the respondent no.2 in his reply has contended
that the ~~xx~~ respondents have released the increments
for the year of 1988 and 1989 and revised the pension
accordingly, the applicant does not want of proceed
further in this application, and he wants to

...3..

...3..

withdraw this application.

2.

ORDER

The application is disposed of as
withdrawn. No order as to costs.



(R.C.Bhatt)

Judicial Member.

ss

DATE	OFFICE REPORT	ORDERS.
8/6/93		<p>Mr.K.K.Shah for the applicant seeks time to contact his client on the point whether to proceed with the matter in view of the reply filed by the respondents. Hence, the matter is adjourned to 17/6/93.</p> <p>Call on 17/6/93.</p> <p><i>M.R.Kolhatkar</i> (M.R.Kolhatkar) Member(A)</p> <p><i>res</i> (R.C.Bhatt) Member(J)</p> <p>*SS</p>
17/6/93		<p>HEARD LEARNED ADVOCATE FOR THE APPLICANT AND RESPONDENTS ORAL ORDER PRONOUNCED IN OPEN COURT.</p> <p><i>res</i> (R.C.Bhatt) Member (J)</p>

OFFICE REPORT	ORDERS.
6/93	<p>Mr.K.K.Shah for the applicant seeks time to contact his client on the point whether to proceed with the matter in view of the reply filed by the respondents. Hence, the matter is adjourned to 17/6/93.</p> <p>Call on 17/6/93.</p> <p style="text-align: center;">*SS</p> <p>HEARD LEARNED ADVOCATE FOR THE APPLICANT AND RESPONDENTS ORAL ORDER PRONOUNCED IN OPEN COURT.</p> <p>17/6/93</p> <p style="text-align: right;">(R.C.Bhatt) Member (J)</p> <p style="text-align: right;">(R.C.Bhatt) Member (J)</p>